

(c) whether they are engaged on work done by permanent or temporary hands?

**The Minister of Health: (Shri Kar-markar):** (a) M. S. Depot, Madras 56  
M. S. Depot, Bombay 62  
M. S. Depot, Calcutta 33  
M. S. Depot, Karnal 37

(b) Male.....varies from Rs. 2.00 to Rs. 2.37nP per day. Female Rs. 1.87 approximately.

(c) Casual labour is engaged in the Medical Store Depots on as and when required basis for miscellaneous work in addition to the sanctioned strength of permanent and temporary employees.

12 hrs.

#### PAPERS LAID ON THE TABLE

#### SHIPPING DEVELOPMENT FUND COMMITTEE (GENERAL) AMENDMENT RULES

**The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur):** I beg to lay on the Table a copy of the Shipping Development Fund Committee (General) Amendment Rules, 1960 published in Notification No. GSR 1267 dated the 29th October, 1960, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library, See No. LT-2498/60].

#### REPORT ON FISHERIES EDUCATION

**The Deputy Minister of Agriculture (Shri M. V. Krishnappa):** I beg to lay on the Table a copy of the Report of the Committee on Fisheries

Education. [Placed in Library, See No. LT-2500/60].

#### APPROPRIATION (RAILWAYS) NO. 5 BILL\*

**The Deputy Minister of Railways (Shri Shah Nawaz Khan):** On behalf of Shri Jagjivan Ram I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1960-61 for the purposes of Railways:

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1960-61 for the purposes of Railways."

*The motion was adopted.*

**Shri Shah Nawaz Khan:** I introduce the Bill.

#### MATERNITY BENEFIT BILL\*

**The Deputy Minister of Labour (Shri Abid Ali):** I beg to move for leave . . .

**Shri V. P. Nayar (Quilon):** On behalf of Shri Nanda.

**Mr. Speaker:** Even if the hon. Minister does not say "on behalf of" I will advise the reporters to note down the names correctly. If the hon. Ministers say "on behalf of" it will facilitate the correct recording of proceedings.

\*Published in the Gazette of India Extraordinary Part I—Section 2, dated 6-12-60.

†Introduced with the recommendation of the President.

**Shri Abid Ali:** On behalf of Shri Nanda I beg to move for leave to introduce a Bill to regulate the employment of women in certain establishments for certain periods before and after child-birth and to provide for payment of maternity benefit to them.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill to regulate the employment of women in certain establishments for certain periods before and after child-birth and to provide for payment of maternity benefit to them."

*The motion was adopted.*

**Shri Abid Ali:** I introduce the Bill.

—

12:05 hrs.

RESOLUTION RE: REPORT OF  
RAILWAY CONVENTION  
COMMITTEE—contd.

**Mr. Speaker:** The House will now resume further discussion of the following motion moved by Shri Jagjivan Ram on the 5th December, namely:—

"That this House approves the recommendations contained in the Report of the Committee appointed to review the rate of dividend which is at present payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance vis-a-vis the General Finance which was presented to Parliament on 30th November, 1960."

Shri Naushir Bharucha may continue his speech. He has already taken 19 minutes. I will allow him one more minute.

**Shri Naushir Bharucha** (East Khadesh): Yesterday I was told that I can take half an hour, out of which I have taken only 19 minutes. So, I hope I can have 11 more minutes.

**Sardar Hukam Singh** (Bhatinda): Yesterday he had moved a substitute motion and because he wanted to cover many points I told him that he can have such time as he feels necessary.

**Mr. Speaker:** Well, I stand by what has been said by the Deputy-Speaker.

**Shri Braj Raj Singh** (Ferozabad): Shall we continue with this Resolution for the whole day?

**Mr. Speaker:** We have now got 4 hours and 20 minutes. We are now starting at 12 O'Clock. Well, we will continue it for the whole days. How long will the Minister take?

**The Deputy Minister of Railways** (Shri Shah Nawaz Khan): About 40 minutes.

**Mr. Speaker:** Then I will call him at 4:20.

**An hon. Member:** What? 4:20?

**Shri Shah Nawaz Khan:** Even half an hour will do for me.

**Mr. Speaker:** I will call him at 4:21. Or, to be on the safer side, I will call him at 4:30. May I now have an idea as to how many members want to participate? I find that there are 11 hon. Members. I will give them ten minutes each.

**Shri Naushir Bharucha:** I will try to conclude very much earlier.

**Mr. Speaker:** I leave it to him. I do not want to go behind what has been said by the Deputy-Speaker. I leave it to him entirely. He can have 11 minutes. But it will be better if he concludes earlier.

**The Minister of State in the Ministry of Transport and Communications** (Shri Raj Bahadur): Are we to understand that the supplementary demands will still be taken up today?

**Mr. Speaker:** No, there is no chance. This Resolution will take up the whole